

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

**CONTEMPT PETITION NO.60/00029/2020
IN
ORIGINAL APPLICATION NO.60/01138/2019**

DATED THIS THE 28TH DAY OF JANUARY, 2021

CORAM:

**HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)
(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore.)**

**HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)
(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore.)**

Ajay Raghuvanshi, Aged 28 years, S/o Jagat Ram, Permanent Resident of Village Cheli, P/o Tanbol, Tehsil Sh. Naina Devi Ji, District Bilaspur, H.P., Presently working as Junior Engineers, Engineering Department, UT Chandigarh-160009.

..Petitioner

(By Advocate Shri Gurjinder Singh Chahal)

V/s.

1. Ajoy Kumar Sinha, IAS, Secretary, Engineering Department, Chandigarh Administration, U.T. Civil Secretariat, Sector-9, Chandigarh , Union Territory, Chandigarh -160009.
2. Sanjay Kumar Jha, IAS, Department of Personnel, Union Territory Chandigarh Administration, Union Territory, Chandigarh, Sector 9, Deluxe Building, Chandigarh-160009.

....Respondents.

(By Advocate Shri Arvind Moudgil)

O R D E R (ORAL)**PER: SURESH KUMAR MONGA, MEMBER (J)**

. At the very outset Shri Arvind Moudgil, learned counsel representing the respondents has stated that the order dated 16.11.2020 passed by this Tribunal in OA.No.871/2020 has already been complied with.

2. The fact as stated by Shri Moudgil, has not been disputed by Shri G.S. Bedi, learned counsel representing the petitioner.

3. In view of the above, nothing survives in the Contempt Petition and the same is disposed of as having been rendered infructuous.

4. Rule of the court is discharged,

**(RAKESH KUMAR GUPTA)
MEMBER (A)**

**(SURESH KUMAR MONGA)
MEMBER (J)**

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